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ITEM NO.10

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).37457/2013

(Arising out of impugned final judgment and order dated 26/09/2013

in CMWP No. 25957/2013 passed by the High Court of Judicature at Allahabad)

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(WITH APPLN. (S) FOR intervention and Office Report)

Date : 10/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Ms. Binu Tamta, AOR

Mr. Dhruv Tamta, Adv.

For Respondent(s) Mr. Amit Kumar, AOR

Mr. D.K. Goswami, Adv.

Mr. Sudeep Kumar, Adv.

Mr. Ravi Prakash Mehrotra, AOR

Mr. Ekansh Agarwal, Adv.

Mr. Y. Malik, Adv.

Mr. Sanjeev Agarwal, AOR

UPON hearing the counsel the Court made the following

O R D E R

On the request of learned counsel for the petitioner,
the matter is adjourned.

(SANJAY KUMAR-I)

(SHARDA KAPOOR)

AR-CUM-PS

COURT MASTER